

Sl.No.	Items with specimen	Rates	Remarks
105.	Scale (Plastic)	7.50	”
106.	Sutli (Plastic)	135.00	”
107.	Signature Pade	47.25	”
108.	Slip Pad (Neelgagan) 160 page	29.50	”
109.	Note book Pad Spiral 80 page	32.50	”
110.	Short hand Note book	19.25	”
111.	Tag Bunch (white)	77.50	”
112.	Tag long size (green)	93.50	”
113.	Typing Paper	127.50	”
114.	Log Book (200 Page)	230.00	Rule-145
115.	Stock Register (200 Page)	380.00	Rule-145
116.	Stock Register (200 Page)	540.00	Rule-145
117.	Reynolds Trimax Pen	40.00	Rule-145
118.	Card Board Printed (300 gsm)	4.80	Rule-145
119.	Photo Copy Paper Size (A-4) (80 gsm) Royal Touch	152.00	Quarterly Rate contract
120.	Photo Copy Paper Size (FS) (75 gsm) Spectra Touch	169.00	Quarterly Rate contract
121.	Duplicating Photo Copy Paper Size (A-4) (70 gsm) Khanna, E-copy	152.00	Quarterly Rate contract

Kelkar Committee report on revitalizing PPP

1834. SHRIMATI AMBIKA SONI:

DR. T. SUBBARAMI REDDY:

Will the Minister of FINANCE be pleased to state:

(a) whether Kelkar Committee on revitalizing public-private partnership (PPP) projects has submitted its report to Government;

(b) if so, the details thereof; and

(c) the details of measures proposed to resolve contractual financing and implementation issues plaguing the PPP projects?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA) : (a) to (c) Yes, Sir. The Committee on Revisiting and Revitalizing the PPP model of Infrastructure Development was set-up in pursuance to Budget Announcements, 2015 under the Chairmanship of Dr. Vijay Kelkar. The IN Committee has submitted an advance copy of the Report to the Finance Minister on November 19, 2015. The final Report is due shortly.

Measures to bring back black money

†1835. SHRI NARESH AGRAWAL;
SHRI VIJAY GOEL;
SHRI K.N. BALAGOPAL:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government has failed to bring back black money from foreign countries;

(b) if so, the reasons therefor;

(c) if not, the number of people who have informed about their black money deposited in foreign countries under law for black money and the actual amount of their black money about which Government is aware of;

(d) the amount declared under the scheme announced by Government upto September, 2015; and

(e) the steps being contemplated by Government to ensure that black money is brought back?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA) : (a) and (b) Appropriate action against evasion of taxes/black money is an on-going process. Such action under direct taxes laws includes searches, surveys, enquiries, assessment of income, levy of taxes, penalties, etc. and filing of prosecution complaints in criminal courts, wherever applicable. Such taxes, penalties, etc. form part of the total tax liability of each assessee and is recovered in accordance with law. Such liability is also recovered from assets seized during the searches conducted by the Income Tax Department. There are also provisions for recovery of the same from the assets kept abroad in accordance with legal instruments with the foreign jurisdictions concerned. However, as per scheme of the Income-tax Act, 1961, only the demand/liability raised in relation to the total income assessed is recoverable and not the undisclosed income/black money *per-se*.

† Original notice of the question was received in Hindi.